

received by Union Government from Kerala Government for constructing a ring railway in Cochin;

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) and (c). Do not arise.

**Treatment of CGHS beneficiaries in Government Hospitals**

8995. SHRI RAMJI LAL SUMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on 28 March, 1990 to Unstarred question No. 2502 regarding Homeopathic and Unani Hospitals in Delhi and state:

(a) the procedure of availing of the services of allopathic hospitals mentioned in the Annexure of the reply given above by C.G.H.S. beneficiaries;

(b) whether medical officers of the CGHS dispensaries can refer cases to these hospitals as in the case of Dr. RML Hospital and Safdarjung Hospital; and

(c) if not, how a CGHS beneficiary can avail of the services of hospitals other than Dr. RML Hospital and Safdarjung Hospital and Safdarjung Hospital?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). C.G.H.S beneficiaries can avail medical facilities from Central Govt./State Govt. and Municipal Hospitals on a reference from Medical Officers of the dispensaries. However, for availing medical facilities from private and refer-

ral hospitals, prior permission of competent authority is required.

**News Item 'Banned Drinks still on sale'**

8996. SHRI V. SREENIVASA PRASAD:  
SHRI SHEO SHARAN VARMA:  
SHRI R.N. RAKESH:  
SHRI MANIKRAO HODLAYA GAVIT:  
SHRI M.V. CHANDRASHEKARA MURTHY:  
SHRI P. NARSA REDDY:  
SHRI D.M. PUTTE GOWDA:  
SHRI PRATAPRAO B. BHOSALE:  
SHRI VIMANRAO MAHADIK:  
PROF. SAVITHRI LAKSHMANAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to a press news-item captioned 'Banned drinks are still on sale' as reported in the Hindustan Times dated 18.4.1990;

(b) if so, the details of the manufacturers with their brand names of soft drinks who have not yet stopped production of cold drinks using Brominated Vegetable Oil, despite the ban imposed by Government;

(c) if so, the further steps Govt. contemplates in this regard;

(d) whether All India Soft Drinks Manufacturers Association has urged the Government to provide relaxation for some months on the use of BVO; and

(e) if so, the reaction of Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) and (c). Instructions have been issued to all States/UTs to ensure that soft drinks and other food products manufactured and marketed in the country after 15.4.1990 are free from B.V.O.

(d) Yes, Sir.

(e) The Government did not agree for extension of time after 15th April, 1990.

**Raids by Department of Prevention of Food Adulteration, Delhi**

8997. SHRI V. SREENIVASA PRASAD:  
SHRI M.V. CHANDRASHEKARA MURTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether department of Prevention of Food Adulteration, Delhi Administration, Delhi has been conducting raids on the wholesalers/manufacturers;

(b) if so, the number of samples lifted from wholesalers/manufacturers and retailers respectively since January, 1990; and

(c) further action proposed by Government to conduct raids on wholesalers/manufacturers?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The information received from the Delhi Administration is as follows:—

The Department of Prevention of Food Adulteration, Delhi Administration has already been conducting raids on wholesalers/manufacturers and retailers in Delhi. The number of samples of various food articles lifted by the enforcement staff of the Department since January, 1990 is as under:—